HIGH COURT OF UTTARAKHAND AT NAINITAL

NOTIFICATION

No. 214   /UHC/ Admin.A /2013   Dated: October 09, 2013.

In exercise of the powers conferred by clause (2) of Article 229 of the Constitution of India and all other powers enabling in that behalf, Hon'ble the Chief Justice has been pleased to make the following amendments in Allahabad High Court Officers and Staff (Conditions of service and conduct) Rules 1976, applicable to High Court of Uttarakhand, Nainital under U.P. Reorganization Act, 2000:-

AMENDMENT

A new clause (o) be added in Rule 2 to qualify the word "Graduate" as under:

2(o)   "Graduate" would mean a person, who has received his/her education as per 10+2+3 pattern of education from a University established by law in India or qualification recognized as equivalent thereto.

This amendment will come into force with immediate effect.

By order of Hon'ble the Chief Justice,

Sd/-
(D.P. Gairola)
Registrar General

No. 6031   /UHC/ Admin.A /2013   Dated: October 09, 2013.

Copy forwarded for information and necessary action to:
1. P.P.S. to Hon'ble the Chief Justice.
2. P.S./ P.A. to Hon'ble Judges of the Court with the request to place the notification for His Lordships kind perusal.
3. Principal Secretary (Law) cum-L.R., Government of Uttarakhand, Dehradun.
4. All the Registrars of the Court.
5. Addl. Registrars of the Court.
6. Joint Registrar of the Court.
7. All the Deputy Registrars of the Court.
8. Head Bench Secretary of the Court.
9. Head Private Secretary of the Court.
10. All the Assistant Registrars of the Court.
11. All the Section Officers of the Court.
12. Librarian with the direction that the above amendment be incorporated in all the relevant books immediately.
13. System Analyst of the Court.
14. I/c N.I.C. High Court of Uttarakhand, Nainital.
15. Director, Printing & Stationery, Government Press, Roorkee, District Hardwar for publication of the Notification in the next Gazette of the Uttarakhand.
16. Guard file.

Registrar (Protocol)